

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

2. IA 4996(MB)2023
IN
C.P. (IB)/1409(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: Pegasus Assets Reconstruction Private Limited
Vs
Radiance Properties (India) Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

IA-4996/2023

1. Mr. Aniruth G. Purusothman, Ld. Counsel for the Applicant present. No representation on the part of the Liquidator.
2. The Registry is directed to issue notice to the Liquidator clearly intimating the next date of hearing and place the notice alongwith the track report on record.
3. Post this matter on **12.12.2023** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)